COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 273 OF 2017 & IA NO. 439 OF 2017

Dated: 10th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Mangalam Cement Ltd. Appellant(s)

Vs.

Rajasthan Renewable Energy Corpn. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. P. N. Bhandari

Counsel for the Respondent(s) : Ms. Susan Mathew for R.1

Mr. R.K. Mehta

Ms. Himanshi Andley for R.2

ORDER

Admit. Issue notice to the Respondents returnable on 14.12.2017. Ms. Susan Mathew takes notice on behalf of Respondent No.1 and Mr. R.K. Mehta takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 14.12.2017.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson